

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Service Tax Appeal No. 27554 of 2013

(arising out of order-in-original No. HYD-EXCUS-003-COM-009-13-14 dated 27.05.2013
passed by Commissioner of Customs Central Excise & Service Tax, Hyderabad-III)

M/s Hyderabad Cricket Association,

Visaka Cricket Ground,
Rajiv Gandhi International Cricket Stadium,
Uppal,
Hyderabad

Appellant

Versus

**The Commissioner of Customs, Central Excise &
Service Tax,**

Hyderabad-III Commissionerate,
Kendriya Shulk Bhavan
LB Stadium Road,
Basheerbagh,
Hyderabad

Respondent

WITH

Service Tax Appeal No. 513 of 2012

(arising out of order-in-original No. 30/2011-ST-HYD-III-ADJN(Commr) dated
15.12.2011 passed by Commissioner of Customs Central Excise & Service Tax,
Hyderabad-III)

M/s Hyderabad Cricket Association,

Visaka Cricket Ground,
Rajiv Gandhi International Cricket Stadium,
Uppal,
Hyderabad

Appellant

Versus

**The Commissioner of Customs, Central Excise
& Service Tax,**

Hyderabad-III Commissionerate,
Kendriya Shulk Bhavan
LB Stadium Road,
Basheerbagh,
Hyderabad

Respondent

Appearance:

Mr. P. Makrandh Adv for the Appellant

Mr. Mir Anwar Mohiuddin, A.R. for the Respondent.

CORAM

HON'BLE Mr Anil Choudhary, Member(Judicial)

HON'BLE Mr. P. Venkata Subba Rao, Member (Technical)

Final ORDER No. 30705-30706/ 2020

Date of Hearing: 02/03/2020

Date of Decision: 02/03/2020

[ORDER PER:BENCH)

The appellant has filed an application for settlement of their tax dues including interest and penalty under Sabka-Viswas (Legacy Dispute Resolution) Scheme 2019 and accordingly they have been issued Form SVLDRS-4, which is a certificate of full and final settlement of tax dues. Accordingly this appeal is disposed of in terms of settlement.

(Order pronounced and dictated in open court)

(Anil Choudhary)
Member (Judicial)

(P. Venkata Subba Rao)
Member (Technical)

